

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**IA No.37 of 2020  
IN  
C.P. (IB)No.09/GB/2019**

**Coram:**

**Hon'ble Shri H. V. Subba Rao, Member (J):** Hearing through  
**Hon'ble Shri Prasanta Kumar Mohanty, Member (T):** Video Conference

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2021**

Name of the Company: Mr. Sandeep Khaitan, RP and  
Stressed Assets Stabilization Fund (SASF)  
V/s  
National Plywood Industries (NPIL)

Section of the Companies Act: Under Section 19 read with Section 23 of IBC,  
2016, read with Rule 11 & 15 of NCLT Rules,  
2016.

<u>S. NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. ABHISHEK PRASAD	Advocate	Petitioner	Present in
2.	MR. ABHIJIT SARKAR	Advocate	Respondent	Video Conference

**ORDER**

**Date of Order: 12.08.2021**

The matter is taken up for hearing through Video Conferencing. Mr. Abhishek Prasad, learned Counsel representing the RP is present and Mr. Abhijit Sarkar, learned Counsel appearing for the Respondent is also present. The learned Counsel appearing for the RP has submitted that it has filed all the clarifications sought by this Bench. The Counsel appearing for the Respondent also has filed its reply and the Respondent is co-operating as required.

**2. Matter is reserved for orders.**

**Sd/-**

**(Prasanta Kumar Mohanty)  
Member (Technical)  
& Adjudicating Authority**

**Sd/-**

**(H. V. Subba Rao)  
Member (Judicial)  
& Adjudicating Authority**

*/Deka-12.08.2021/*